

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:5870
ANSWERED ON:03.05.2000
DEFAULTING ORGANISATIONS OF EPF AND ESI
MANSINH PATEL

Will the Minister of LABOUR be pleased to state:

- (a) the total outstanding amount likely to be recovered from the defaulting institutions on account of Employees State Insurance and Employees Provident Fund as on February 28, 2000;
- (b) the total amount outstanding from the defaulting institutions registered with the Board of Industrial Financial and Reconstruction on the above said account; and
- (c) the action being taken by the authorities of Employees State Insurance and Employees Provident Fund to recover above said outstanding amount?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

- (a): According to available information, there was an amount of Rs.1050.16 crore on account of EPF dues and Rs. 491.48 crore on account of ESI dues outstanding against the defaulting establishments.
- (b) Rs. 374.59 crore.
- (c): Necessary legal and penal action as provided under the ESI Act, 1948 and EPF & MP Act, 1952 and where necessary also under section 406/409 of the IPC are being taken to recover the EPF and ESI dues from the defaulting establishments. In the case of delay in payment of contributions interest and damages are also being levied on mandatory basis at the rates prescribed in the respective schemes.